NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 89(ND)16 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2016

NAME OF THE COMPANY: M/s. Smt. Smiti Golyan V/s. M/s. Gallus Chattels Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME DES	IGNATION	REPRESENTATION	SIGNATUR
1. MR.	VIRENDER GAND.	A Sr. Adv	Respondents	lue
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7. MR.	Arun Kathpal	ia, SR. Adv	10	
3. MR.	Samatel Cours		Petitioner	
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Common Order

Vide order dated 26th July, 2016, the respondents were directed to file a weekly statement of accounts. Ld. Senior Counsel appearing for the respondents submits that the same shall be done during the course of the day. Let proof of filing the same be placed on record.

 It is also being confirmed by the respondents that there has been no cash withdrawal from the bank accounts of R1 Company.

3. This being a family dispute, it would be expedient to have the matter referred to mediation. Shri Sudhanshu Batra, Senior Advocate, is stated to be on the panel of the mediation cell of the Hon'ble High Court of Delhi, and his name has been proposed by both the parties. All connected matters are being referred to him through the mediation cell Delhi High Court to settle the disputes in the family held companies with a request for a possible comprehensive settlement within three weeks.

4. P2and R2 are present in court. R2 has undertaken not to create any third party rights over the fixed assets of the companies pending settlement

X

Contd/-....

of the disputes. In view for the same, Status Quo is directed to be maintained in respect of all the assets of the companies belonging to the family.

Parties are directed to co-operate with the mediator. Re-notify on
29.08,2016.

Sdt

(Ina Malhotra) Men Der (Judicial) Sd1-

(R Varadharajan) Member (Judicial)